

1	2
Delhi/Madras	7 320 + 14 A320 instead of 7 A300 + 7 A320
Delhi/Bhubaneswar	7 A320 instead of 4 A320 Via VNS + 3 A320 terminator
Guwahati/Agartala	3 A320 instead of 2 A320
Hyderabad/Vizag	3 B737 instead of 2 B737
Madras/Bangalore/Pune & return	5 A320 instead of 4 A320
Madras/Bangalore/Ahmedabad & Rtn	4 A320 instead of 3 A320
Madras/Bangalore/Goa & Rtn.	5 A320 instead of 3 A320
Madras/Hyderabad	11 A320 + 6 B737 instead of 10 A320 + 4 B737
Madras/Trivarnarum	7A320 Terminator
	ISO 3 A320 (MAA : TRV Terminator + 4 A320 MAA : BLR:TRV & RT)
Bangalore/Trivandrum	4 A320 Terminator
<i>Increase in Capacity (International)</i>	
Mumbai/Karachi	3 A320 instead of 2 A320
Calcutta/Kathmandu	5 A320 instead of B737 + 1 A320
Calcutta/Chittagong	2 B737 instead of 1 B737
Hyderabad/ Muscat	2 A320 Terminator
	ISO 2 A 300 HYD:MCT: SHJ RT
Hyderabad/ Sharjah	2 A300 Terminator
Madras/Kuala Lumpur	2 A320 Terminator
	ISO 2 A300 MAA:SIN: KUL: MAA & MAA:KUL SIN:MAA
Madras/Singapore	2 A300 Terminator
Trivandrum/Colombo	4 A320 instead of 3 A320
Varanasi/Kathmandu	7 A320 instead of B737

ESI Act

3000. SHRI T. GOVINDAN : Will the Minister of LABOUR be pleased to state :

(a) whether the Union Government have received any proposal from the Government of Kerala for exemption from operation of ESI scheme to avoid financial burden to the production units/primary societies in the State; and

(b) if so, the details thereof and the action taken by the Government thereon?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) and (b). A memorandum dated 27th July, 1996 has been received from the Government of Kerala for grant of exemption from the ESI Act to Handloom Sector Production Units/primary societies.

The proposal has been examined by the ESI Corporation and the same has not been found acceptable because it will amount to denial of comprehensive Social Security benefits available under the ESI Scheme to workers in such Units.

Receive VIPs by bringing Car

3001. SHRI M.P. VEERENDRA KUMAR : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether there is any standing instruction to receive VIPs by bringing car into the tarmac of airports;

(b) if so, the categories of such VIPs other than the President, Vice-President and the Prime Minister;

(c) whether Members of Parliament are entitle to such special treatment; and